1	2	3	4	5	6	7 8	
29.	Assam	3376.61	9098.72	10541.2	9539.82	17660.74	29921.26
30.	Manipur	926.3	2295.08	1129.16	2371.87	1477.61	2422.45
31.	Meghalaya	1007.99	2548.1	1362.96	3151.73	5301	6972.28
32.	Mizoram	535.2	1241.2	766.71	1494.85	2020.79	2496.63
33.	Nagaland	991.99	2191.99	1303.31	2503.31	2658.79	3304.66
34.	Sikkim	64.68	411.49	95.53	634.95	794.39	622.59
35.	Tripura	759.54	1487,29	774.4	1906.42	2851.68	3617.54
	TOTAL:	206231.05	443384.26	228131.33	492834.83	373013.74 817785.71	

Note: The expenditure figures for 2009-10 shown against Gujarat and Punjab are as on 31.12.2009. The expenditure figures have not been received for 2009-10 from Jammu and Kashmir and Lakshadweep.

## Orphan children

769. SHRI N.K. SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of orphan children in the country and the number of Government orphanages;
  - (b) the average occupancy of such orphanages;
  - (c) the frequency of regulatory checks at Government and private orphanages;
- (d) the number and nature of cases of abuse of children in orphanages reported during the last five years; and
- (e) the steps taken to ensure a respectable life for the residents of orphanages after achieving adulthood?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) No centralised data is maintained on the number of orphan children in the country. As reported by the State Governments/UT Administrations from time to time there are 1487 homes (including Shishu Grehs) for children in need of care and protection, including orphans, and children in conflict with law run by State Governments themselves or in association with voluntary organizations.

(c) Section 35 of the Juvenile Justice (Care and Protection of Children) Act, 2000 provides for appointment of Inspection Committees by the State Governments/UT Administrations. As per Section 63 of the Juvenile Justice (Care and Protection of Children)

Rules, 2007 the Inspection Committee is mandated to visit the Children's Homes at least once every three months.

Section 13 (i) of the Commissions for Protection of Child Rights Act, 2005 empowers the National Commission for the Protection of Child Rights (NCPCR) to inspect or cause to be inspected any Juvenile Custodial Home or any other place or residence or institution meant for children under the control of the Central Government or any other State Government or any other authority including institutions run by a social organization.

- (d) No centralised data is maintained on abuse of children in the orphanages. As and when a specific case of child abuse is received, it is referred to the appropriate authority for action.
- (e) In order to prepare the children for gainful employment after they leave the Children's Homes, education and vocational training is provided to the children through Vocational Training Centres and other NGO run programmes. In case the child is unable to find suitable employment till the age of 17-18 years, the child can stay up to the age of 20 years, in an Aftercare home set up under JJ Act. In these Homes children are encouraged to learn a vocation or find gainful employment.

## Cases of surrogacy

770. SHRIMATI JAYANTHI NATARAJAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that more and more young unmarried girls particularly in Gujarat and some other parts of the country are becoming surrogate mothers;
- (b) if so, the details thereof and how Government views this development; and
  - (c) the action Government has taken or proposes to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) Cases of young unmarried girls becoming surrogate mothers have not been reported by the State of Gujarat.

(c) Does not arise.

## Exploitation of children after adoption by foreigners

†771. SHRI MOTILAL VORA: SHRI SATYAVRAT CHATURVEDI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.